

Court No. 1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 602 of 1987

Akhtar Hussain ... Petitioner

Versus

Union of India Respondent.

Hon. S. Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon. S. Zaheer Hasan, V.C.)

This writ petition pending in the Hon. High Court of Judicature at Allahabad has been received on transfer to this Tribunal under Section 29 of the Administrative Tribunals Act XIII of 1985.

2. The petitioner Akhtar Hussain is present in person. He states that he is an uniform employee of the Army, and he is a member of the armed force and he challenging his order of dismissal.

3. Section 2 of the Administrative Tribunals Act lays down that the provisions of this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. In this view of the matter, we have no jurisdiction to decide this petition as ^{so} _{in} the file of the writ petition be retransmitted to the Hon. High Court of Judicature at Allahabad.

3/5/88

Member (A)

Dated the 6th May, 1988.

RKM

yes
Vice Chairman